Central Administrative Tribunal. Principal Bench

## Contempt Petition-No.300/2000 in O.A.748/1997

New Delhi, this the 3rd day of November, 2000

Hon ble Mr. Kuldip Singh, Member (J)
Hon ble Mr. M.P. Singh, Member (A)

- 1. Tayab Khan s/o Shri Ayub Khan R/o M-209,Sewa Nagar, New Delhi
- 2. Ramesh Chander s/o Shri Samey Singh R/o 8/289, East Gokulpuri Harizan Basti, Lodhi Road, New Delhi
  - S. Parmod Kumar s/o Shri Nand Lal R/o D-167, Mansarovar Garden, New Delhi
  - 4. Anil S/o Shri Ram Kishan R/o 69/872,Panchkuyian Road, New Delhi
  - 5. Mohan Singh s/o Shri Inder Singh D-35/1, Moti Bagh New Delhi
  - 6. Sunil Kumar s/o Shri Ramphool R/o A-270, Minto Road New Delhi

..Petitiomers

By Advocate: Shri M.K.Bhardwaj

## Versus

- 1. Shri B.K.Chaturvedi
  Secretary
  Ministry of HRD
  Department of Women & Child Development
  `A' Wing,Shastri Bhawan,New Delhi
- 2. Shri U.S.Ramshahai
  Section Officer,
  Ministry of HRD
  General Section, Shastri Bhawan,
  New Delhi

.. Respondents

By Advocate: Shri P.H. Ramchandani

## ORDER (ORAL)

## By Hon'ble Mr. Kuldip Singh, Member (J)

Respondents have file reply to the contempt petition wherein it is stated that there are no vacancies available with them. It is thus clear that there is no wilful disobedience of the orders passed by the Tribunal.

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(39)

The C.P. is, therefore, dismissed. Notices discharged.

2. However, it is made clear that whenever vacancy arises and appointments are proposed to be made, petitioners will be considered in preference to juniors and freshers.

( M.P. Singh ) Member (A) Kuldip Singh (Member (J)

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